GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 595

TO BE ANSWERED ON JULY 19, 2017

SLUMS UNDER PMAY

No. 595 SHRI SANJAY KAKA PATIL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of criteria laid down for identifying beneficiaries of Pradhan Mantri Awas Yojana (PMAY) in the country;
- (b) the State-wise details of total number of houses allotted to the urban poor under the new policy of PMAY; and
- (c) whether there is any scheme to make alterations in slums under PMAY for urban poor living in slum clusters and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(RAO INDERJIT SINGH)

(a): The Pradhan Mantri Awas Yojana-(Urban) Mission, launched on 25.6.2015 aims to provide central assistance to implementing agencies through States/UTs for providing houses to all eligible families/ beneficiaries.

A beneficiary family will comprise husband, wife, unmarried sons and/or unmarried daughters. The beneficiary family should not own a pucca house (an all-weather dwelling unit) either in his/her name or in the name of any member his / her family in any part of India.

An adult earning member (irrespective of marital status) can be treated as a separate household;

Provided that he / she does not own a pucca (an all weather dwelling unit) house in his / her name in any part of India.

Provided also that in the case of a married couple, either of the spouses or both together in joint ownership will be eligible for a single house, subject to income eligibility of the household under the Scheme.

Selection/identification of beneficiaries for the projects taken up under the Pradhan Mantri Awas Yojana (Urban) Mission comes within the purview of State/UT Governments.

- (b): State-wise details of total number of houses for urban poor sanctioned under the PMAY(U) mission are at Annexure.
- (c): 'In-situ' Slum Redevelopment (ISSR) is a component under PMAY (Urban) mission under which State / UT Government using land as a resource may take up Slum redevelopment projects for providing houses to eligible slum dwellers. Slum rehabilitation grant of Rs. 1.0 lakh per house, on an average, is admissible for all houses built in all such projects.

States/UTs wise details of Houses sanctioned for Urban Poor under PMAY(U)

[as on 10th July 2017]

		[as on 10th July 2017] Houses
SI.	Name of the	Sanctioned
No.	State/ UT	(Nos)
1	A&N Island (UT)	609
2	Andhra Pradesh	195,074
3	Arunanchal Pradesh	1,606
4	Assam	26,798
5	Bihar	88,319
6	Chandigarh (UT)	8
7	Chhattisgarh	35,124
8	D&N Haveli (UT)	906
9	Daman & Diu (UT)	132
10	Delhi (UT)	383
11	Goa	11
12	Gujarat	152,471
13	Haryana	4,418
14	Himachal Pradesh	4,893
15	Jammu & Kashmir	6,250
16	Jharkhand	81,681
17	Karnataka	203,033
18	Kerala	32,521
19	Lakshdweep (UT)	-
20	Madhya Pradesh	286,350
21	Maharashtra	130,635
22	Manipur	16,059
23	Meghalaya	61
24	Mizoram	10,552
25	Nagaland	13,560
26	Orissa	59,515
27	Puducherry (UT)	3,866
28	Punjab	42,841
29	Rajasthan	44,506
30	Sikkim TamilNadu	43 319,096
32	Telangana	83,032
33	Tripura	45,968
34	Uttar Pradesh	54,945
35	Uttrakhand	8,001
36	West Bengal	144,629
	Grand Total* :-	2,100,475

^{*} Includes 2579 Houses of CLSS scheme for which State/UT-wise breakup is awaited from CNAs